

(b) if so, steps taken to manage the coal stock, avoid deterioration in its quality and fire safety arrangements thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI PIYUSH GOYAL): (a) and (b) As on 31.03.2017, the coal stock at Coal India Limited (CIL) mines was 68.620 Million Tonne (MT) and coal stock at Thermal Power Plants (TPPs) was 27.7 MT. The power plants receive coal on daily basis and consume it based on their daily requirement as per their generation schedule. Hence, the coal stock is not static and is not kept/stored for a long time.

Coal imported from abroad

4163. SHRIMATI RANEE NARAH: Will the Minister of COAL be pleased to state:

(a) the total amount of coal imports in percentage from other countries during 2015-16 and 2016-17;

(b) the number of imported coal based power stations; and

(c) the procedures of coal allocation and distribution of Micro, Small and Medium Enterprises (MSMEs)?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI PIYUSH GOYAL): (a) The country-wise import of coal in percentage during 2015-16 and 2016-17 is given below in the table.

Country	2015-16 (Mte.)		2016-17* (Mte.)	
	Quantity	%	Quantity	%
Indonesia	96.19	48.12	68.99	47.62
Australia	47.56	23.79	35.45	24.47
South Africa	36.08	18.05	25.99	17.94
USA	5.74	2.87	3.5	2.42
Russia	3.82	1.91	3.34	2.31
New Zealand	0.68	0.34	0.32	0.22
China PRP	0.48	0.24	0.02	0.01
Canada	1.55	0.78	1.79	1.24
Mozambique	2.67	1.34	2.75	1.90
Others	5.11	2.56	2.72	1.88
TOTAL	199.88	100.00	144.87	100.00

*Import April-Dec.16

(b) As gathered from Central Electricity Authority (CEA), presently, there are 13 TPPs based on imported coal.

(c) Under New Coal Distribution Policy (NCDP) small, medium and other consumers whose requirement is less than 10000 tons per annum and are not having any access to purchase coal or conclude Fuel Supply Agreement (FSA) can take coal from the State Nominated Agency (SNA).

Eight million tons of coal is earmarked in terms of NCDP for small, medium and other consumers to be distributed through State Nominated Agencies (SNAs) nominated by the State Government Authorities. Coal is allocated to SNA as per the recommendation of the State Government Authority within the earmarked quantity.

Coal supply is made to SNA against Fuel Supply Agreement. As per NCDP State Governments/Central Government are free to devise their own distribution mechanism.

Tendering process in washing coking coal

4164. SHRI SANJIV KUMAR: Will the Minister of COAL be pleased to state:

(a) when was the tendering process for washing coking coal first conceived in Bharat Coking Coal Limited (BCCL);

(b) for the unusual delays in completing the tendering process what action has been taken against the officers responsible for delays/negligence;

(c) does this delay affect the country's capacity to meet the demand for coking coal; and

(d) what roadmap does Government have to complete the tendering process so as to meet the demand supply gap that is increasing steadily?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI PIYUSH GOYAL): (a) Tender for 6 new washeries (3 nos. non-linked washeries (NLW) and 3 nos. Non-coking coal Washeries) was first conceived on 30.08.2008 in its 260th Board meeting held at Kolkata.

(b) There is no unusual delay in completing tendering process. The details of tendering process are furnished below.

(i) The tendering process of 4 nos. washeries namely Madhuband (5.0 MTPA), Patherdih (5.0 MTPA), Dahibari (1.6 MTPA) and Dugda (2.5 MTPA) were done in 2009 after due approval and obtaining all necessary documentation.

(ii) The tendering process of 2.5 MTPA Patherdih Washery could not be done in the year 2009 because the old washery was in running condition and it was